

## KARNATAKA LEGISLATIVE ASSEMBLY

#### SIXTEENTH LEGISLATIVE ASSEMBLY

#### **SIXTH SESSION**

# THE KARNATAKA VILLAGE OFFICES ABOLITION (AMENDMENT) BILL, 2025 (LA Bill No. 14 of 2025)

A Bill further to amend the Karnataka Village Offices Abolition Act, 1961.

Whereas it is expedient further to amend the Karnataka Village Offices Abolition Act, 1961 (Karnataka Act 14 of 1961) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.— (1) This Act may be called the Karnataka Village Offices Abolition (Amendment) Act, 2025.
  - (2) It shall come into force at once.
- **2. Amendment of section 10.-** In the Karnataka Village Offices Abolition Act, 1961 (Karnataka Act 14 of 1961), in section 10, for the words and figures "sections 193, 219 and 229 of the Indian Penal Code" the words and figures "sections 229, 257 and 268 of the Bharatiya Nyaya Sanhita 2023 (Central Act 45 of 2023)" shall be substituted.

#### STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Village Offices Abolition Act, 1961 (Karnataka Act 14 of 1961) to substitute the reference of the provisions of the Indian Penal Code, 1860 to respective provision in the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023).

Hence, the Bill.

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### FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

### KRISHNA BYREGOWDA

Minister for Revenue

## M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

EXTRACT FROM THE KARNATAKA VILLAGE OFFICES ABOLITION ACT, 1961 (KARNATAKA ACT 14 OF 1961)

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**10.** Inquiries and proceedings to be judicial proceedings.—All inquiries and proceedings before the Deputy Commissioner under this Act shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 229 of the Indian Penal Code.

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